

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**  
**CP-121/ND/2021**

**IN THE MATTER OF:**

M/s. Brookings India  
Vs.

.... Petitioner/Applicant

ROC, NCT Of Delhi & Haryana

.... Respondent

**Order under Section 441 of the Companies Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent :

**ORDER**

None appears on behalf of the Applicant.

Ld. Counsel appearing on behalf of the RoC stated that the report has been filed.

In the interest of justice, the matter is adjourned **to 15.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**